

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

17.11.2009

OA No. 120/2009

Mr. C.B. Sharma, Counsel for applicant.
Mr. V.S. Gurjar, Counsel for respondents.

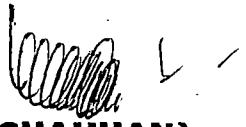
Heard learned counsel for the parties.

By the consent of the parties, the matter is taken up for hearing today.

Learned counsel for the applicant submits that he does not want to press this OA at this stage with a liberty reserved to the applicant to file substantive OA, if any, regarding the same grievance raised in this OA.

In view of what has been stated above, the applicant is permitted to withdraw this OA in the aforesaid term.

The OA is disposed of as having been withdrawn.


(M.L. CHAUHAN)
MEMBER (J)

AHQ

copy given to me
No. 10658/1066
18/11/09